

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425
CP/218/ND/2023

IN THE MATTER OF:

Chelmsford Club Ltd	...	Applicant
Versus		
Registrar Of Companies Nct Of Delhi & Haryana	...	Respondent

Under Section 131(1)

Order delivered on 04.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the ROC	:	Adv. Jyoti Khurana
For the RD	:	Adv. Jyoti Khurana

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **30.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)